COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 283 of 2017 & IA NO. 333 OF 2018

Dated: 24th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Jaiprakash Power Ventures Limited Appellant(s)

۷s.

Madhya Pradesh Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. Venkatesh

Mr. Pratyush Singh

Mr. Sandeep Rajpurohit

Mr. Vikas Maini

Counsel for the Respondent(s) : Ms. Mandakini Ghosh

Ms. Aradhna Tandon Mr. Saransh Shaw for R-1

Mr. Ravin Dubey for R.2

<u>ORDER</u>

IA NO. 333 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 283 OF 2017

Learned counsel for the appellant seeks two weeks more time to file rejoinder. He may take steps to file the same on or before 09.05.2018 after serving copy on the other side.

List the matter on <u>28.05.2018.</u>

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor) Technical Member

ts/mk